

FORM NO. 21
(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

OA / PA / RA / CP / MA / PT 1250 of 1997

..... M. Latif Applicant(s)

Versus

..... General Manager, Sec. & Co. Respondent(s)

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8/10/97
Certified that the file is complete
in all respects.

Signature of
Dealing Hand
(In Record Section)

Signature of S.O.

Recd 14/10/97
Dealing Hand
10/10/97

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

O.A. No. 1250 of 1997.

M. Laxmi

Applicants(s).

VERSUS.

General Manager, Sc. Rlw
l other

(Respondents).

Date

Office Note

ORDER

24/9/97

Leave it on 25/9/97.

(B)

Am

25.9.1997

Heard Mr. Sekhar Babu for the applicant who is a widow aged 37 years. She lost her husband in 1981 when she was 20 years old. She is seeking an appointment on compassionate grounds, since according to her, her husband late Mr. Subramanyam passed away on duty.

The respondents may examine the request to the extent feasible, but with utmost sympathy, with reference to such records as may be available with them. A suitable reply may be given to her representation Dt. 18.8.1997 (Page-1, Annexure-19, to the O.A.

Thus the OA is disposed of at the admission stage.

J
HHRP
M(A)

KSM

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

ORIGINAL APPLICATION NO. 1250 OF 1997.

M. Laxmi

(Applicants(s)

VERSUS.

Union of India, Repd. by.

General Manager, Se Railways

Secunderabad (C) 001

Respondent(s).

The application has been submitted to the Tribunal by
Shri G V Selvarao Borey Advocate/part in
person Under Section 19 of the Administrative Tribunal
Act. 1985 and the same has been scrutinised with reference
to the points mentioned in the check list in the light of
the provisions in the administrative Tribunal (procedure)
Rules 1987.

The application is in order and may be listed for
Admission on -----

Q 19/9/97
Scrutiny Asst.

Amma
DEPUTY REGISTRAR (JUD)

11. Have legible copies of the annexure duly attested *Y*
12. Has the applicant exhausted all available remedies. *Y*
13. Has the Index of documents been filed and pagination done properly. *Y*
14. Has the declaration as required by item No. 7 of form. I been made. *Y*
15. Have required number of envelops (file size) bearing full addresses of the respondents been filed. *Y*
16. (a) Whether the relief sought for, arise out of single cause of action. *Y*
(b) Whether any interim relief is prayed for, *Y*
17. (c) In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant. *Y*
18. Whether this cause be heard by single Bench. *Y*
19. Any other points. *Y*
20. Result of the Scrutiny with initial of the scrutiny clerk.

Scrutiny Assistant.

May be numbered PL

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

Case No. 2803/97

Report in the Scrutiny of Application.

Presented by Shri G V Sekhar Babu, A.A. Date of, Presentation.

Applicant(s) M. Lalashmi

21/9/97

Respondent(s) General Manager, Scholastic Section

Nature of grievance Comp. Apprenticeship

No. of Applicants 1 No. of Respondents 3

Comp. Apprenticeship CLASSIFICATION.

Subject.....(C) No. Department.....Establishment (No)
(D)

1. Is the application in the proper form, (three complete sets in paper books form in two compilations). Y
2. Whether name description and address of all the parties been furnished in the cause title. Y
3. (a) Has the application been fully signed and verified. Y
(b) Has the copies been duly signed. Y
(c) Have sufficient number of copies of the application been filed. Y
4. Whether all the necessary parties are impleaded. Y
5. Whether English translation of documents in a language other than English or Hindi been filed. Y
6. Is the application on time, (See Section 21). Y
7. Has the Vakalatnama/Memo of Appearance/Authorisation been filed. Y
8. Is the application maintainability. (U/S. 2, 14, 18, or U/R. 8 Etc.,) Y
9. Is the application accompanied IPO/DD, for Rs.50/- Y
10. Has the impugned order's original, duly attested legible copy been filed.

No impugned order filed

P.T.C.

CENTRAL ADMINISTRATIVE TRIBUNAL (YODA, BAO, BANCH, HYDERABAD)

I N D E X S E C T I O N

O.A. NO. 1250 of 1997.

CAUSE TITLE

M. Laxmi

V A R S U S

The General Manager,
Sehbad & Co.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL L: HYDERABAD BENCH

AT HYDERABAD.

O.A.No. (250 of 1997.

Between:

M.Lakshmi

:: Applicant.

A N D

Union of India rep by its
General Manager, S.C.Railway
& Others.

:: Respondents.

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| 15. | letter dated. 12-12-89 | XIV | 26. |
| 16. | letter dated. 13-2-1990 | XV | 27 |
| 17. | letter dated. 7-7-1992 | XVI | 28. |
| 18. | letter dated. 29-11-94 | XVII | 29 |
| 19. | letter dated. 13-8-1996 | XVIII | 30 |
| 20. | letter dated. 18-8-97 | XIX. | 31. |

HYDERABAD,

Dated: 9-97

M. Sekhri

COUNSEL FOR THE APPLICANT.

Seeking a direction to consider the case in appropriate
for appointment on Confessional grounds. 3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT: HYDERABAD

Singh

O.A.No. of 1997

Between:

M. Lakshmi

Complainant (30)

and

Union of India rep by it's
General Manager, SC Railways &
Others

..... Applicant

Railways (32)
रेलवे/RAILWAY

..... Respondents

INDEX OF MATERIAL PAPERS

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HYDERABAD

Dated: 2-9-1997



Gopalakrishna
COUNSEL FOR THE APPLICANT

*Recd
from
the
Court
21/9/97*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT: HYDERABAD

O.A.No. 1250 of 1997

Between:

M.Lakshmi, w/o M.Subramanyam(Late). Applicant

and

Union of India & Others Respondents

CHRONOLOGICAL EVENTS

Sl.No. Date Particulars

1. 18-1-72 Applicant appointed as Mazdoor Man in 3rd respondents Office on daily wages
2. 17-7-72 Applicant's husband completed more than 180 days of service, but denied temporary status
3. 1977 to 1981 Applicant's husband issued Casual Labour Service Cards bearing No.G446 F, G466 F, G354, 10131
4. 17-7-77 Applicant's husband completed 3 years continuous service, i.e deemed date of confirmation
5. 1981 9-8-1981 Applicant's husband completed more than 8 years service as Mazdoor Man
6. 9-8-1981 Applicant husband died while in service in 3rd respondents Office
7. 1981 to 1997 Applicant submitted number of representations for family pension but denied the same, in vain

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: HYDERABAD BENCH

AT HYDERABAD.

OK. A. No.

of 1997.

Between:

M. Lakshmi,
W/o M. Subrahmanyam (Late)
Aged about 36 years,
Poornandampet,
Vijayawada, Krishna District.

:: Applicant.

A N D

1. Union of India rep by General Manager,
S.C.Railway, Rail Nilayam,
Secunderabad.
 2. Divisional Railway Manager,
South Central Railway,
Vijayawada.
 3. P.W.I (Permanent Way Inspector),
South Central Railway,
Vijayawada.
- :: Respondents.

APPLICATION FILED UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL

ACT 1985.

I. Particulars of the Applicant:

The particulars of the applicant are as mentioned in the above cause title.

The address of the applicant for the purpose of serving notices, etc., is that of his counsel Mr.G.V.Sekhar Babu, Advocate H.No.16-2-701/5/15, Anandanagar, Malakpet, Main Road, Near Susurta Hospital, Hyderabad.

II. Particulars of the Respondents:

The particulars of the respondents are as mentioned in the above cause title.

III. Order Against which this Application is made:

Order No. Nil, Dated. Nil.

SUBJECT MATTER :: To declare the action of the Respondents in not considering the representation of the applicant for compassionate appointment as illegal, arbitrary and malafide and violative of Articles 14, 15, 16 and 21 of the constitution of India. and to direct the respondents to consider applicant for compassionate appointment.

IV. JURISDICTION:

The applicant declare that the subject matter of the O.A is within ~~limitation under~~ the Jurisdiction of this Honourable u/s 14 (1) of the A.T. Act of 1985.

V. LIMITATION:

The applicant declares that the O.A. is within limitation under section 21 (a) of the C.A.T. Act, 1985 as the applicant has been submitting repeated representation to pursue her case and also in view of judicial decisions rendered by various Honourable High Courts, Tribunals and Honourable Supreme Courts.

VI. FACTS OF THE CASE:

1. The applicant humbly submits that she is the widow of Sri. M. Subrahmanyam (late) who served as Casual Extra Labour Mazdoor Man in the 3rd respondents office and died while in harness on 11.12.81.

2. It is submitted that the applicant's husband was originally appointed as Mazdoor Man (Extra Labour) on 18-1-72 and ever since on daily wages

7
:: 3 ::

he has been continuously working as Mazdoor Man ignoring *Certain*
artificial breaks created by the 3rd respondent. Thus the
said artificial breaks were created by the 3rd respondent
to deny the applicant the continuous service and the same
is malafide and illegal. Since the applicant's husband
was ignorant, poor and unacqainted with the law he could
not challenge the same at that time.

3. While that was ^{so} the applicant husband died on ~~9-8-1981~~
while thus serving as Mazdoor Man in the 3rd respondent's
office. The applicant's husband served for a total period
of 9 years, ignoring notional and artificial breaks and the
details there of are as follows:- (Annexures Pages:).

| Sl.No | P E R I O D | | in under whom Worked | Capacity |
|-------|-------------|----------|----------------------|-------------|
| | From | To | | |
| 1. | 18-1-72 | 13-10-72 | P.W. Inspector | Mazdoor Man |
| 2. | 10-10-73 | 9-5-74 | I.O.W. | " |
| 3. | 10-3-75 | 9-7-75 | " | " |
| 4. | 1-12-76 | 9-2-77 | " | " |
| 5. | 10-3-77 | 8-8-78 | Inspector of Works | " |
| 6. | 10-8-79 | " | " | " |
| 7. | 10-9-79 | 9-8-81 | " | " |

4. It is submitted that during the course of his service the applicant's husband has been issued Casual Labour Service Cards bearing nos. (1) G446 F, (2) G466F, (3) G354, (4) 10131 containing his service particulars as Mazdoor Man and in proof of his service (Annexures-I, ~~Fix~~ pa: , II : P: ; III pa: ; IV : pa: respectively).

5. It is submitted that the applicant's husband was denied temporary status malafidely and illegally and also consequential benefits and for recovering the dues, death benefits the applicant herein is filing a separate O.A.

6. It is submitted that the applicant's husband ~~had~~ served for a total period of more than 8 years as shown in the above table. But the respondents have created several artificial and technical breaks with a view to deny him continuity of service. And the Hon'ble Tribunals, and Hon'ble High Courts and the Hon'ble Supreme Court deprecated such practices of creating artificial breaks. It is submitted that as such the said artificial breaks ought to be ignored as per the judgments of the Hon'ble Courts and as per rules.

7. It is submitted that the applicant's husband ~~died~~ later died while in service in the 3rd respondents office after completing more than 8 years service; his date of death being 9-8-1981. ~~Exxx~~ Following that the applicant has been submitting several representations for compassionate appointment to the 1st, 2nd and 3rd respondents but in vain. The applicant besides submitting representations dtd 28-8-81, 8-3-82, 28-12-81, 19-4-84, 29-9-85, 18-12-87, 11-8-88, 12-12-89, 13-2-90,

7-7-92, 29-11-94, 13-8-96, 18-8-97 to mention a few, for compassionate appointment, family pension etc , has also kept visiting the local offices of the 2nd and 3rd respondents pleading her problems, but the 2nd and 3rd respondents have not considered her case till date with malafides though she is entitled for compassionate appointment being the widow of late M.Subramanyam.

7. It is submitted that the widows of other casual employees who died while in service much later than this applicant's husband have already been given compassionate appointment e.g. Smt. B.Mary (Sweeper Post) w/o B.S.Clarence (Late) who died while is in service on 27-2-87. His widow the said Smt.B.Mary has been granted compassionate appointment vide Office Order No.2/88 dtd 18-4-88 , w.e.f. 18-4-88 as Safaiwala. It is submitted that the case of this applicant is no different from that of the said Smt.B.Mary and as such denying the applicant compassionate appointment is arbitrary, malafide and illegal and violative of Articles 14, 15 and 16 of the Constitution of India and contrary to rules.

8. As per Railway Boards Lr.No.E (NG)II/84/CL/28 dtd 31-12-86 and 6-12-89 and 6-12-90 the dependants of the casual labour ~~with~~ are entitled to compassionate appointment provided the employee dies while in service and as such rejecting the case of the applicant for compassionate appointment is arbitrary, malafide and illegal.

9. It is submitted that the applicant is living in ~~in~~ utter poverty, and starvation and she has no one to look after the applicant and her children and as such she is suffering adversely

due to her husband's sudden death. The respondents have not considered her request and representations for compassionate appointment thus causing grave hardship and deprivation and loss to the applicant. The non-consideration of the applicant for compassionate appointment is also violative of Article 21 of the Constitution of India. The respondents being State within the meaning of Article 12 of the Constitution of India are bound to act fairly and as a model employer.

7. DETAILES OF REMEDIES EXHAUSTED:

The applicant declares that she has no other alternative or efficacious remedy except to approach this Honourable Tribunal by way of filing this O.A.

8. MATTERS PREVIOUSLY FILED OR PENDING:

The applicant submits that she has not previously filed any application with regard to the subject matter challenged in O.A nor he filed any Writ Peition or suit regarding the matter in respect of which this application has been mae before any court of law or any other authofity or anyother Bench of this Tribunal nor any other such application is, writ petition or suit is pending before any of them.

9. RELIEF SOUGHT:

In view of the facts and circumstances stated above the applicant herein humbly prays that this Honourable Tribunal may be pleased to call for the records pertaining to casual Labour

Service Cards bearing No.(1) G 446, (2) G466, (3) G354, (4) No. 10131, relating to M.Subramanyam (late) Mazdoor Man who died while in service in Permanent way Inspector office, i.e the 3rd respondent's office on 9-8-1981, declaring the action of the respondents in not considering the application of the applicant for compassionate appointment as arbitrary, malfived, illegal and contrary to law and rules and discriminatory being violative of Articles 14,15,16 and 21 of the Constitution of India, consequently directing the 1st and 2nd respondent to consider the case of the applicant for compassionate appointment by passing suitable orders and pass such other and further order or orders, as this Honourable Tribunal may deem fit and proper in the circumstances of the case.

10. INTERIM RELIEF :

Under the above circumstances the applicant humbly prays that this Honourable Tribunal may be pleased to fix an early date for hearing of the above and pass such other order or orders as this Honourable Tribunal may deem fit in the circumstances of the case.

11. Particular of the Postal order in respect of the ~~Applicant~~ :

- i. No of India Postal Order. 812677876
- ii. Name of the Post Office: ~~AKSABALYAPOLKOTTA~~
- iii. Date of Postal Order: 2-9-97 50/-
- iv. Post office which payable: ~~CPA HILL~~

12. List of enclosures:

11 Postal Order :

U.P.O. PONNAMMAL, B. Remover

12
:: 8 ::

ii. Vakalath

iii. Material papers as per India.

VERIFICATION

I, M.Lakshmi, W/o M.Subrahmanyam (late) aged about ~~year 36~~
years, Occ:House wife, S.C.Railway/Vijayawada do hereby verify
that the contents of paras 1 to 7 are true my knowledge and para s
8 to 12 are believed to be true on legal adivcie and that I have
not suppressed any material facts.

Hyderabad:

Date: 8 9-1997.

G.V.Selurh
COUNSEL FOR APPLICANT.

M.e.S
SIGNATURE OF THE APPLICANT.

10

10 12

12 10

RECORD OF SERVICE AS
CASUAL LABOUR.

| No. | Period of employment | | Nature of assignment | Signature and designation of the supervisor with date |
|-----|----------------------|----|----------------------|---|
| | From | To | | |
| 1 | 2 | 3 | 4 | 5 |

6/7/11 13/10/95 Worked on 22/11/10am
12/11/11 7/12/11 10/12/11 (2018 Days)

Inspector of Works
South Central Railway
Vijayawada.

Ch. 6/11/10
10/12/11

L. T. I.



RECORD OF SERVICE AS
CASUAL LABOUR

| No. | Period of employment | | Nature of assignment | Signature and designation of the supervisor with date |
|-----|----------------------|----|----------------------|---|
| | From | To | | |
| 2 | 3 | 4 | 5 | |

10/11/11 14/12/11 24 days Worked as helper
15/12/11 1/1/12 10/12/11 (2018 Days)

Inspector of Works
South Central Railway
Vijayawada

23/12/11

AI H. 9 13
IS-10-12

SF. 312-2,00,000-10.66.

CENTRAL RAILWAY

G. M.S.F.

No.....

Office/Department..... 104/Ordn.

SERVICE CARD FOR CASUAL LABOUR

1. Name in full (In Block letters).....
2. Father's name.....
3. Date of Birth...../2...../.....
4. Age at initial casual employment.....
.....months.
5. Personal marks of identification.....
6. Nature of job on initial employment.....

Notes

1. The person to whom this card is issued is responsible for its safe custody.
2. No duplicate card can be issued under any circumstances.
3. In case of loss, the fact should be immediately reported.
4. This card should invariably be produced at the time of every fresh appointment.
5. No claim for permanent absorption will be entertained without this card.
6. This card is issued in support of employment with no guarantee of tenure or continuance of employment.
7. Any misuse of this card shall render its owner liable for being disqualified from railway service of any kind.

12

Ht

Page ...

RECORD OF SERVICE
AS CASUAL LABOUR.

| No Serial | Period of employment. | | Signature and designation of the supervisor with date. | |
|--------------|-----------------------|----------|--|---------------|
| | From. | To. | Nature of assignment. | |
| 1 | 10.10.73 | 21.10.73 | 27 - 28 | Mr. M. G. Rao |
| 2 | 10.11.73 | 9.12.73 | 25 - 26 | Mr. M. G. Rao |
| 3 | 15.12.73 | 21.12.73 | 27 - 28 | Mr. M. G. Rao |
| 4 | 1.1.74 | 12.1.74 | 27 - 28 | Mr. M. G. Rao |
| 5 | 2.1.74 | 9.1.74 | 24 - 25 | Mr. M. G. Rao |
| 6 | 10.1.74 | 9.2.74 | 27 - 28 | Mr. M. G. Rao |
| 7 | 10.2.74 | 9.3.74 | 26 - 27 | Mr. M. G. Rao |
| 8 | 11.3.74 | 18.3.74 | 27 - 28 | Mr. M. G. Rao |
| 9 | 1.4.74 | 19.4.74 | 27 - 28 | Mr. M. G. Rao |
| 10 | 1.5.74 | 18.5.74 | 27 - 28 | Mr. M. G. Rao |
| 11 | 1.6.74 | 18.6.74 | 27 - 28 | Mr. M. G. Rao |
| 12 | 1.7.74 | 19.7.74 | 27 - 28 | Mr. M. G. Rao |
| 13 | 1.8.74 | 18.8.74 | 27 - 28 | Mr. M. G. Rao |
| 14 | 1.9.74 | 18.9.74 | 27 - 28 | Mr. M. G. Rao |
| 15 | 1.10.74 | 18.10.74 | 27 - 28 | Mr. M. G. Rao |
| 16 | 1.11.74 | 18.11.74 | 27 - 28 | Mr. M. G. Rao |
| 17 | 1.12.74 | 18.12.74 | 27 - 28 | Mr. M. G. Rao |
| 18 | 1.1.75 | 18.1.75 | 27 - 28 | Mr. M. G. Rao |
| 19 | 1.2.75 | 18.2.75 | 27 - 28 | Mr. M. G. Rao |
| 20 | 1.3.75 | 18.3.75 | 27 - 28 | Mr. M. G. Rao |
| 21 | 1.4.75 | 18.4.75 | 27 - 28 | Mr. M. G. Rao |
| 22 | 1.5.75 | 18.5.75 | 27 - 28 | Mr. M. G. Rao |
| 23 | 1.6.75 | 18.6.75 | 27 - 28 | Mr. M. G. Rao |
| 24 | 1.7.75 | 18.7.75 | 27 - 28 | Mr. M. G. Rao |
| 25 | 1.8.75 | 18.8.75 | 27 - 28 | Mr. M. G. Rao |
| 26 | 1.9.75 | 18.9.75 | 27 - 28 | Mr. M. G. Rao |
| 27 | 1.10.75 | 18.10.75 | 27 - 28 | Mr. M. G. Rao |
| 28 | 1.11.75 | 18.11.75 | 27 - 28 | Mr. M. G. Rao |
| 29 | 1.12.75 | 18.12.75 | 27 - 28 | Mr. M. G. Rao |
| 30 | 1.1.76 | 18.1.76 | 27 - 28 | Mr. M. G. Rao |
| 31 | 1.2.76 | 18.2.76 | 27 - 28 | Mr. M. G. Rao |
| 32 | 1.3.76 | 18.3.76 | 27 - 28 | Mr. M. G. Rao |
| 33 | 1.4.76 | 18.4.76 | 27 - 28 | Mr. M. G. Rao |
| 34 | 1.5.76 | 18.5.76 | 27 - 28 | Mr. M. G. Rao |
| 35 | 1.6.76 | 18.6.76 | 27 - 28 | Mr. M. G. Rao |
| 36 | 1.7.76 | 18.7.76 | 27 - 28 | Mr. M. G. Rao |
| 37 | 1.8.76 | 18.8.76 | 27 - 28 | Mr. M. G. Rao |
| 38 | 1.9.76 | 18.9.76 | 27 - 28 | Mr. M. G. Rao |
| 39 | 1.10.76 | 18.10.76 | 27 - 28 | Mr. M. G. Rao |
| 40 | 1.11.76 | 18.11.76 | 27 - 28 | Mr. M. G. Rao |
| 41 | 1.12.76 | 18.12.76 | 27 - 28 | Mr. M. G. Rao |
| 42 | 1.1.77 | 18.1.77 | 27 - 28 | Mr. M. G. Rao |
| 43 | 1.2.77 | 18.2.77 | 27 - 28 | Mr. M. G. Rao |
| 44 | 1.3.77 | 18.3.77 | 27 - 28 | Mr. M. G. Rao |
| 45 | 1.4.77 | 18.4.77 | 27 - 28 | Mr. M. G. Rao |
| 46 | 1.5.77 | 18.5.77 | 27 - 28 | Mr. M. G. Rao |
| 47 | 1.6.77 | 18.6.77 | 27 - 28 | Mr. M. G. Rao |
| 48 | 1.7.77 | 18.7.77 | 27 - 28 | Mr. M. G. Rao |
| 49 | 1.8.77 | 18.8.77 | 27 - 28 | Mr. M. G. Rao |
| 50 | 1.9.77 | 18.9.77 | 27 - 28 | Mr. M. G. Rao |
| 51 | 1.10.77 | 18.10.77 | 27 - 28 | Mr. M. G. Rao |
| 52 | 1.11.77 | 18.11.77 | 27 - 28 | Mr. M. G. Rao |
| 53 | 1.12.77 | 18.12.77 | 27 - 28 | Mr. M. G. Rao |
| 54 | 1.1.78 | 18.1.78 | 27 - 28 | Mr. M. G. Rao |
| 55 | 1.2.78 | 18.2.78 | 27 - 28 | Mr. M. G. Rao |
| 56 | 1.3.78 | 18.3.78 | 27 - 28 | Mr. M. G. Rao |
| 57 | 1.4.78 | 18.4.78 | 27 - 28 | Mr. M. G. Rao |
| 58 | 1.5.78 | 18.5.78 | 27 - 28 | Mr. M. G. Rao |
| 59 | 1.6.78 | 18.6.78 | 27 - 28 | Mr. M. G. Rao |
| 60 | 1.7.78 | 18.7.78 | 27 - 28 | Mr. M. G. Rao |
| 61 | 1.8.78 | 18.8.78 | 27 - 28 | Mr. M. G. Rao |
| 62 | 1.9.78 | 18.9.78 | 27 - 28 | Mr. M. G. Rao |
| 63 | 1.10.78 | 18.10.78 | 27 - 28 | Mr. M. G. Rao |
| 64 | 1.11.78 | 18.11.78 | 27 - 28 | Mr. M. G. Rao |
| 65 | 1.12.78 | 18.12.78 | 27 - 28 | Mr. M. G. Rao |
| 66 | 1.1.79 | 18.1.79 | 27 - 28 | Mr. M. G. Rao |
| 67 | 1.2.79 | 18.2.79 | 27 - 28 | Mr. M. G. Rao |
| 68 | 1.3.79 | 18.3.79 | 27 - 28 | Mr. M. G. Rao |
| 69 | 1.4.79 | 18.4.79 | 27 - 28 | Mr. M. G. Rao |
| 70 | 1.5.79 | 18.5.79 | 27 - 28 | Mr. M. G. Rao |
| 71 | 1.6.79 | 18.6.79 | 27 - 28 | Mr. M. G. Rao |
| 72 | 1.7.79 | 18.7.79 | 27 - 28 | Mr. M. G. Rao |
| 73 | 1.8.79 | 18.8.79 | 27 - 28 | Mr. M. G. Rao |
| 74 | 1.9.79 | 18.9.79 | 27 - 28 | Mr. M. G. Rao |
| 75 | 1.10.79 | 18.10.79 | 27 - 28 | Mr. M. G. Rao |
| 76 | 1.11.79 | 18.11.79 | 27 - 28 | Mr. M. G. Rao |
| 77 | 1.12.79 | 18.12.79 | 27 - 28 | Mr. M. G. Rao |
| 78 | 1.1.80 | 18.1.80 | 27 - 28 | Mr. M. G. Rao |
| 79 | 1.2.80 | 18.2.80 | 27 - 28 | Mr. M. G. Rao |
| 80 | 1.3.80 | 18.3.80 | 27 - 28 | Mr. M. G. Rao |
| 81 | 1.4.80 | 18.4.80 | 27 - 28 | Mr. M. G. Rao |
| 82 | 1.5.80 | 18.5.80 | 27 - 28 | Mr. M. G. Rao |
| 83 | 1.6.80 | 18.6.80 | 27 - 28 | Mr. M. G. Rao |
| 84 | 1.7.80 | 18.7.80 | 27 - 28 | Mr. M. G. Rao |
| 85 | 1.8.80 | 18.8.80 | 27 - 28 | Mr. M. G. Rao |
| 86 | 1.9.80 | 18.9.80 | 27 - 28 | Mr. M. G. Rao |
| 87 | 1.10.80 | 18.10.80 | 27 - 28 | Mr. M. G. Rao |
| 88 | 1.11.80 | 18.11.80 | 27 - 28 | Mr. M. G. Rao |
| 89 | 1.12.80 | 18.12.80 | 27 - 28 | Mr. M. G. Rao |
| 90 | 1.1.81 | 18.1.81 | 27 - 28 | Mr. M. G. Rao |
| 91 | 1.2.81 | 18.2.81 | 27 - 28 | Mr. M. G. Rao |
| 92 | 1.3.81 | 18.3.81 | 27 - 28 | Mr. M. G. Rao |
| 93 | 1.4.81 | 18.4.81 | 27 - 28 | Mr. M. G. Rao |
| 94 | 1.5.81 | 18.5.81 | 27 - 28 | Mr. M. G. Rao |
| 95 | 1.6.81 | 18.6.81 | 27 - 28 | Mr. M. G. Rao |
| 96 | 1.7.81 | 18.7.81 | 27 - 28 | Mr. M. G. Rao |
| 97 | 1.8.81 | 18.8.81 | 27 - 28 | Mr. M. G. Rao |
| 98 | 1.9.81 | 18.9.81 | 27 - 28 | Mr. M. G. Rao |
| 99 | 1.10.81 | 18.10.81 | 27 - 28 | Mr. M. G. Rao |
| 100 | 1.11.81 | 18.11.81 | 27 - 28 | Mr. M. G. Rao |
| 101 | 1.12.81 | 18.12.81 | 27 - 28 | Mr. M. G. Rao |
| 102 | 1.1.82 | 18.1.82 | 27 - 28 | Mr. M. G. Rao |
| 103 | 1.2.82 | 18.2.82 | 27 - 28 | Mr. M. G. Rao |
| 104 | 1.3.82 | 18.3.82 | 27 - 28 | Mr. M. G. Rao |
| 105 | 1.4.82 | 18.4.82 | 27 - 28 | Mr. M. G. Rao |
| 106 | 1.5.82 | 18.5.82 | 27 - 28 | Mr. M. G. Rao |
| 107 | 1.6.82 | 18.6.82 | 27 - 28 | Mr. M. G. Rao |
| 108 | 1.7.82 | 18.7.82 | 27 - 28 | Mr. M. G. Rao |
| 109 | 1.8.82 | 18.8.82 | 27 - 28 | Mr. M. G. Rao |
| 110 | 1.9.82 | 18.9.82 | 27 - 28 | Mr. M. G. Rao |
| 111 | 1.10.82 | 18.10.82 | 27 - 28 | Mr. M. G. Rao |
| 112 | 1.11.82 | 18.11.82 | 27 - 28 | Mr. M. G. Rao |
| 113 | 1.12.82 | 18.12.82 | 27 - 28 | Mr. M. G. Rao |
| 114 | 1.1.83 | 18.1.83 | 27 - 28 | Mr. M. G. Rao |
| 115 | 1.2.83 | 18.2.83 | 27 - 28 | Mr. M. G. Rao |
| 116 | 1.3.83 | 18.3.83 | 27 - 28 | Mr. M. G. Rao |
| 117 | 1.4.83 | 18.4.83 | 27 - 28 | Mr. M. G. Rao |
| 118 | 1.5.83 | 18.5.83 | 27 - 28 | Mr. M. G. Rao |
| 119 | 1.6.83 | 18.6.83 | 27 - 28 | Mr. M. G. Rao |
| 120 | 1.7.83 | 18.7.83 | 27 - 28 | Mr. M. G. Rao |
| 121 | 1.8.83 | 18.8.83 | 27 - 28 | Mr. M. G. Rao |
| 122 | 1.9.83 | 18.9.83 | 27 - 28 | Mr. M. G. Rao |
| 123 | 1.10.83 | 18.10.83 | 27 - 28 | Mr. M. G. Rao |
| 124 | 1.11.83 | 18.11.83 | 27 - 28 | Mr. M. G. Rao |
| 125 | 1.12.83 | 18.12.83 | 27 - 28 | Mr. M. G. Rao |
| 126 | 1.1.84 | 18.1.84 | 27 - 28 | Mr. M. G. Rao |
| 127 | 1.2.84 | 18.2.84 | 27 - 28 | Mr. M. G. Rao |
| 128 | 1.3.84 | 18.3.84 | 27 - 28 | Mr. M. G. Rao |
| 129 | 1.4.84 | 18.4.84 | 27 - 28 | Mr. M. G. Rao |
| 130 | 1.5.84 | 18.5.84 | 27 - 28 | Mr. M. G. Rao |
| 131 | 1.6.84 | 18.6.84 | 27 - 28 | Mr. M. G. Rao |
| 132 | 1.7.84 | 18.7.84 | 27 - 28 | Mr. M. G. Rao |
| 133 | 1.8.84 | 18.8.84 | 27 - 28 | Mr. M. G. Rao |
| 134 | 1.9.84 | 18.9.84 | 27 - 28 | Mr. M. G. Rao |
| 135 | 1.10.84 | 18.10.84 | 27 - 28 | Mr. M. G. Rao |
| 136 | 1.11.84 | 18.11.84 | 27 - 28 | Mr. M. G. Rao |
| 137 | 1.12.84 | 18.12.84 | 27 - 28 | Mr. M. G. Rao |
| 138 | 1.1.85 | 18.1.85 | 27 - 28 | Mr. M. G. Rao |
| 139 | 1.2.85 | 18.2.85 | 27 - 28 | Mr. M. G. Rao |
| 140 | 1.3.85 | 18.3.85 | 27 - 28 | Mr. M. G. Rao |
| 141 | 1.4.85 | 18.4.85 | 27 - 28 | Mr. M. G. Rao |
| 142 | 1.5.85 | 18.5.85 | 27 - 28 | Mr. M. G. Rao |
| 143 | 1.6.85 | 18.6.85 | 27 - 28 | Mr. M. G. Rao |
| 144 | 1.7.85 | 18.7.85 | 27 - 28 | Mr. M. G. Rao |
| 145 | 1.8.85 | 18.8.85 | 27 - 28 | Mr. M. G. Rao |
| 146 | 1.9.85 | 18.9.85 | 27 - 28 | Mr. M. G. Rao |
| 147 | 1.10.85 | 18.10.85 | 27 - 28 | Mr. M. G. Rao |
| 148 | 1.11.85 | 18.11.85 | 27 - 28 | Mr. M. G. Rao |
| 149 | 1.12.85 | 18.12.85 | 27 - 28 | Mr. M. G. Rao |
| 150 | 1.1.86 | 18.1.86 | 27 - 28 | Mr. M. G. Rao |
| 151 | 1.2.86 | 18.2.86 | 27 - 28 | Mr. M. G. Rao |
| 152 | 1.3.86 | 18.3.86 | 27 - 28 | Mr. M. G. Rao |
| 153 | 1.4.86 | 18.4.86 | 27 - 28 | Mr. M. G. Rao |
| 154 | 1.5.86 | 18.5.86 | 27 - 28 | Mr. M. G. Rao |
| 155 | 1.6.86 | 18.6.86 | 27 - 28 | Mr. M. G. Rao |
| 156 | 1.7.86 | 18.7.86 | 27 - 28 | Mr. M. G. Rao |
| 157 | 1.8.86 | 18.8.86 | 27 - 28 | Mr. M. G. Rao |
| 158 | 1.9.86 | 18.9.86 | 27 - 28 | Mr. M. G. Rao |
| 159 | 1.10.86 | 18.10.86 | 27 - 28 | Mr. M. G. Rao |
| 160 | 1.11.86 | 18.11.86 | 27 - 28 | Mr. M. G. Rao |
| 161 | 1.12.86 | 18.12.86 | 27 - 28 | Mr. M. G. Rao |
| 162 | 1.1.87 | 18.1.87 | 27 - 28 | Mr. M. G. Rao |
| 163 | 1.2.87 | 18.2.87 | 27 - 28 | Mr. M. G. Rao |
| 164 | 1.3.87 | 18.3.87 | 27 - 28 | Mr. M. G. Rao |
| 165 | 1.4.87 | 18.4.87 | 27 - 28 | Mr. M. G. Rao |
| 166 | 1.5.87 | 18.5.87 | 27 - 28 | Mr. M. G. Rao |
| 167 | 1.6.87 | 18.6.87 | 27 - 28 | Mr. M. G. Rao |
| 168 | 1.7.87 | 18.7.87 | 27 - 28 | Mr. M. G. Rao |
| 169 | 1.8.87 | 18.8.87 | 27 - 28 | Mr. M. G. Rao |
| 170</ | | | | |

A-II 11 ~~10~~ 10

{0 - (0 - 1)}

RECORD OF SERVICE
AS CASUAL LABOUR.

Notes.

1. The person to whom this card is is responsible for its safe custody.
 2. No duplicate card can be issued under any circumstances.
 3. In case of loss, the fact should be immediately reported.
 4. This card should invariably be produced at the time of every fresh appointment.
 5. No claim for permanent absorption will be entertained without this card.
 6. Any other form of evidence in support of his employment will not be taken cognisance of.
 7. Any misuse of this card shall render its owner liable for being ~~disqualified from railway service of all kinds~~.



10110-73

SCOTT CENTRAL RAILWAY. G. 456 F.

50

No. 1111111111111111

Office/Department: _____

SERVICE CARD FOR VHSU, 1 LABOR

1. Name in full (In Block letters). SUBRAHMANYAM

2. Father's name Subrahmanyam

3. Date of Birth 12-11-1960

4. Age at initial casual employment.....Year
.....months.

5. Personal marks of identification. A molar
left side of stomach.

6. Nature of job on initial employment.

ELR 12/17/1990

SOUTHERN RAILWAY

A-7513
78-1
G1524

CASUAL LABOUR SERVICE CARD

Southern Railway

Office/Department

PLAYAW

1. Name in full .. M. SUBRAMANIAM
2. Father's name .. S. SUBRAMANIAM
3. Date of birth .. 12-11-1927
4. Age at time of usual engagement. 17 Years
5. Personal marks of identification {
1.
2.
6. Nature of job on initial employment

67 F/E.

00696-900

Left hand thumb impression of the casual labourer.

Sub

FF 16

FF 16

16

PERSONAL DETAILS TO BE FILLED IN
ON FIRST APPOINTMENT

1. Name in full (in Block letters)
2. Father's name
3. Date of birth
4. Age at initial casual employment
5. Educational qualification
6. Personal marks or identification :
 1.
 2.
7. Nature of job on initial employment }
8. Permanent Address
 Post Office
 Police Station
 Tehsil
 District & State
9. Name in full of heir
10. Relationship
11. Permanent address of heir

Signature or L. T. I. of the
casual labour.

RECORD OF SERVICE AS
CASUAL LABOUR

| S. No. | Period of employment | | Nature of assignment | Signature and designation of the supervisor with date |
|-----------|-------------------------|-------------|-------------------------|---|
| | From | To | | |
| 1 | 2 | 3 | 4 | 5 |
| | 10.9. 79 | 9.10. 79 | = 30 days | Working as |
| | 10.10. 79 | 9.11. 79 | = 31 days | watchman/ |
| | 10.11. 79 | 9.12. 79 | = 29 days | Miner under |
| | 10.12. 79 | 9.1.80 | = 31 days | law/Ch. 132A |
| | 10.1.80 | 9.2.80 | = 31 days | (Three hundred |
| | 10.2.80 | 9.3.80 | = 29 days | |
| | 10.3.80 | 9.4.80 | = 31 days | and two |
| | 10.4.80 | 9.5.80 | = 30 days | (Two and a half) |
| | 10.5.80 | 9.6.80 | = 30 days | |
| | 10.6.80 | 9.7.80 | = 30 days | |
| | | | | 302 days |
| | | | | (Three hundred and two days only.) |
| | | | | Inspector of Works, Government of Bihar, V. I. Y. & W. A. D. A. |

RECORD OF SERVICE AS
CASUAL LABOUR

| S. No. | Period of employment | | Nature of assignment | Signature and designation of the supervisor with date |
|-----------|-------------------------|--------|-------------------------|---|
| | From | To | | |
| 1 | 2 | 3 | 4 | 5 |
| | 10.1.80 | 9.2.80 | | |
| | 10.2.80 | 9.3.80 | | |
| | 10.3.80 | 9.4.80 | | |
| | 10.4.80 | 9.5.80 | | |
| | 10.5.80 | 9.6.80 | | |
| | 10.6.80 | 9.7.80 | | |
| | | | | 10.7.80 - 9.8.80 |
| | | | | 10.8.80 - 9.9.80 |
| | | | | 10.9.80 - 9.10.80 |
| | | | | 10.10.80 - 9.11.80 |
| | | | | 10.11.80 - 9.12.80 |
| | | | | 10.12.80 - 9.1.81 |
| | | | | 10.1.81 - 9.2.81 |
| | | | | 10.2.81 - 9.3.81 |
| | | | | 10.3.81 - 9.4.81 |
| | | | | 10.4.81 - 9.5.81 |
| | | | | 10.5.81 - 9.6.81 |
| | | | | 10.6.81 - 9.7.81 |
| | | | | 10.7.81 - 9.8.81 |

A-IV

IV 1998 16

No. 0248-4022-1173. S. C. Ply.
SOUTH CENTRAL RAILWAY

RECORD OF SERVICE AS
CASUAL LABOUR.

Notes.

1. The person to whom this card is issued is responsible for its safe custody.
 2. No duplicate card can be issued under any circumstances.
 3. In case of loss, the fact should be immediately reported.
 4. This card should invariably be produced at the time of every fresh appointment.
 5. No claim for permanent absorption will be entertained without this card.
 6. Any other form of evidence in support of his employment will not be taken cognisance of.
 7. Any misuse of this card shall render its owner liable for being disqualified from railway service of all kinds.

**PARTICULARS TO BE FILLED IN
ON FIRST APPOINTMENT**

10131

Pass port size
Photograph

17

Name in full, **NARRAGANSETT, ROBERT W.**

Father's name.... M.GURAVANNA ..

Scheduled Caste or not.....

..... and designation of subordinate in-charge {

جذب و نجاح

Y U N A Y T A N A G U



A-D

19 17

17

Government of Andhra Pradesh.

Department of Panchayat Raj

Certificate of
Death.Issued Under Section 12 of the Registration of
Birth and Deaths Act 1969.
Issued Under Sec. 17.

This is to certify that the following information has been taken from the Original record of Death which is in the Register of Duggirala Gram Panchayat.

Emani Thasil

Guntur District. State of Andhra Pradesh.

Name: కుట్టికట్ట సుబ్రమణ్యమ్

Sex: మగ

Date of Death: 11-12-81

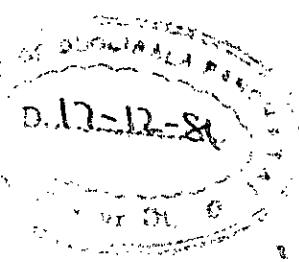
Registration No. 45

Name of Father/Mother/Husband. కుట్టయ్

Date of Registration: 17-12-81

SIGNATURE OF ISSUING AUTHORITY:

Seal



Date

P. Rastam Rao
EXECUTIVE OFFICER
GRAM PANCHAYAT
DUGGIRALA
17/12/81

ANNEKURE IV.

A-IV

20/18

18

FORM OF CERTIFICATE TO BE PRODUCED BY THE SCHEDULED CASTE,
SCHEDULED TRIBE CANDIDATE, BANDHUKELAM.

పెద్దాలు కు/ శ్రీ పంచంధ్రువున దృష్టిగ్రహి.

This is to certify that Sri/Smt./Kum. Maddi Katala
Son/Daughter of M. Guravasai of Man Village
Town Vijayawada, in Krishna District
of the State of Andhra Pradesh belongs to the
which is recognised as K

under the Scheduled Castes and Scheduled Tribes (lists)
Modification order, 1956 the Constitution (Andaman and
Nicobar Island) Scheduled Castes Order, the Constitution
(Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

Sri/Smt./Kum. _____ and/or his/her family
ordinarily reside (s) in the Village/Town _____
District of _____ of the State of Andhra Pradesh.

Place: _____

Signature: _____

Date : _____

Designation: _____

with Seal of Office
State/Union Territory: VISAKHAPATNAM

CERTIFICATE OF VILLAGE OFFICER.

SVCC

SVCC

A- VII

27/19
19

4. ANDHRA RAILWAYS
(Railway Electrification)

Office of the
Chief Project Manager,
Railway Electrification,
Vijayawada.

No. E.252/VBRE/3080/Sett.,

Dtd. 15.4.1988.

MEMORANDUM:

Sub: Engagement of fresh C.L. Sweeper under
ACOS/RE/KZJ.

...
GM/RE/ALD accorded sanction for engagement of Smt. B.Mary, W/o. Late B.S. Clearance as Casual Labour Sweeper on compassionate grounds vide his letter No. E/19/18 (Approval) dt. 16.3.88.

Smt. B.Mary is appointed as casual labour sweeper (Safeeula) in daily wages and posted under ACOS/RE/KZJ. Her bio-data is as under:

Date of Birth : 14.8.1965

Educational Qualification: VI Class

Medical Fitness: Fit in Class C-2 vide DMO/BZA
M.C. No. ABCR 670 dt. 31.3.88 / 4.4.88.

This engagement does not confer on her any right for regular absorption.

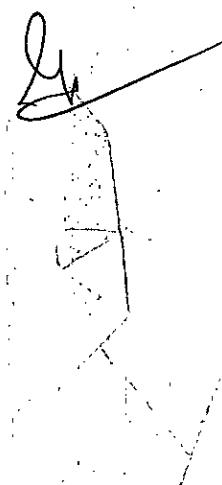
Sd/-
SPO/RE/BZA.

C/- ACOS/RE/KZJ. He will please advise date of joining

C/- F&CAO/RE/BZA.

C/- Smt. B.Mary to please report to ACOS/RE/KZJ by 20.4.

//copy//



A-VII

20

18-12-1987.

To

The Divisional Railway Manager,
South Central Railway,
Vijayawada.

Sir,

Sub: Widow of (late) M.Subramanyam, Mazdoor Man.

- 00 -

I submitted many representations from time to time for
compassionate appointment and family pension. Except giving and
pxmm oral promises. I am not considered for the same. I am
suffering very much due to above.

Hence I request you to kindly grant me compassionate
appointment and family pension.

Thanking you Sir

Your's faithfully,

(M.LAKSHMI)

W/o M.Subramanyam,
Mazdoor Man,
S.C.Railway,
Vijayawada.



A-IX

21
21

8-3-82.

To

The General Manager,
S.C.Railway,
Secunderabad.

Sir,

Sub: Husband died death benefits compassionate
appointment and Family pension requested.

-0-

I am the widow of M.Subramanayam who worked as Mazdoor
Man under PWI, S.C.Railway, Vijayawada. Since there I am requ-
esting for compassionate appointment & Family pension. but I am
running from pillar to post. The xix Divisional Railway Manager
Vijayawada is also not considering my request for Compassionate
and Family Pension though I given letters. I request your to
kindly look into the above and grant me compassionate appointment
along with family pension for while I am thankful to you.

Thanking You Sir,

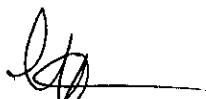
Your's faithfully

(M.Lakshmi)

Copy to :

W/o M.Subrahmanyam (late)
Mazdoor Man, S.C.Railway,
Vijayawada.

The Divisional Railway Manager
South Central Railway,
Vijayawada.



A-X

22

Dte 19-4-84

To

The Divisional Railway Manager,
 South Central Railway,
 Secunderabad

Sir,

Sub: Husband died death benefits compassionate
 appointment and Family Pension.

-00-

I am requesting for compassionate and Family Pension
 for the last several years. I am the widow of M.Subramanaym
 (late) Who worked as Khalasi in your office and died on 11.12.81
 I am not have any means to living. Hence kindly consider
 me requests it the earliest.

Thanking You Sir,

Yours faithfully,

Copy to:

(M.Lakshmi)
 W/o M.Subramanayam (late)

The General Manager, Railway
 South Central Railway
 Rail Nilayam, Secunderabad.



Dt: 29-9-85

To

The Divisional Railway Manager,
South Central Railway,
SVijayawada.

Sir,

Sub: Husband died death benefits compassionate
appointment and Family Pension requested.

-00-

I have submitting letters to your goodself for compassionate
appointment and Family Pension. But there is no result till date
from 1981. I sent letters to even Railway minister for justice.
I am suffering kindly do me justice to this poor widow.

Thanking You Sir,

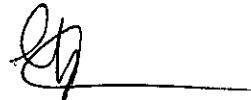
Yours faithfully,

Copy to :

(M.Lakshmi)

W/o M.Subramanayam (late)

The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.



A-XII

24

(240)

DT: 18-12-87

To

The Divisional Railway Manager,
South Central Railway,
Vijayawada.

Sir,

Sub: Husband died ~~benefit~~ death benefits
compassionate appointment and Family
pension requested.

-0-

Kindly refer to my earlier letters for compassionate
appointment and Family pensions though I am meeting you
office people I am not given any order. Many others who
are widows are given compassionate appointment ~~as~~ in group-D
I am also eligible. Hope you will consider me sympathetically
and give me Family Pension and compassionate appointment.

Thanking You Sir,

Yours faithfully,

Copy to:

(M.Lakshmi)

W/o M.Subramahnayam (late)
Mazddor Man
South Central Railway
Vijayawada.

The General Manager,
South Central Railways,
Rail Nilayam, Secunderabad.



14-8-88.

To

The General Manager,
South Central Railway,
Secunderabad.

Sir,

Sub: Husband died death benefits compassionate
appointment and family pension requested.

--0--

While working as Mazdoor Man under P.W.I my husband
Sri M.Subramanayam (late) died on 11.12.81. As I am his widow
I have submitted letters for Compassionate appointment and family
Pension. I am not considered sympathetically. I request you
to kindly grant me the above as early as possible.

Thanking You Sir,

Yours faithfully

M(M.Lakshmi)

W/o M.Subramanayam (late)

Mazdoor Man, S.C.Railway,
Vijayawada.

Copy to:

The Divisional Railway Manager,
South Central Railway,
Vijayawada.



12-12-89.

To

The Divisional Railway Manager,
South Central Railway,
Vijayawada.

Sir,

Sub: Husband died death benefits compassionate
and appointment and Family Pension reqd.

- 00-

I am the poor widow of Sri M.Subramanyam (late) who worked as Khalasi in railways. He since my husband died on 11-12-1981 in service I submitted number of representations for compassionat appointment and Family Pension. There is no response from your office though I were submitted many letters I am a ppor widow my husband's sudden death is caused loss and hardship to ~~the~~ me. But my position is miseable on the otherhand. I am hence requesting your not to delay ing my requests no more. Hope your will be kind and grant me justice.

Thanking Youx Sir,

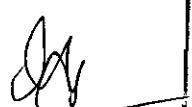
Your's faithfully,

Copy to:

The General Manager, S.C.Railway,
Rail Nilayam, Secunderabad.

(M.Lakshmi)

W/o M.Suramanayam (late)



A - XV

27

27

13-2-1990.

To

The Divisional Railway Manager,
South Central Railway,
Vijayawada.

Sir,

Sub: Husband died death benefits compassionate appointment and Family Pension requested.

-00-

With reference to the above my letters for compassionate appointment and Family Pension are not had considered by you ~~had considered by you~~ I am running from piller to post but nothing is considered I am suffering from poeverty kindly do justice to me at least now.

Thanking You Sir,

Your's faithfully,

Copy to:

The General Manager, S.C.Railway,
Rail Nilayam, Secunderabad.

(M.Lakshmi)
W/o M.Subramanayam (late)

97 - 36
81 - 60
76 -
36 -

A-XVI

28 (28)

7-7-1992.

To

The General Manager,
S.C.Railway,
Railw Nilayam,
Secunderabad.

Honourable Sir,

Sub: Husband died death benefits compassionate
appointment and Family pension requested.

- 00-

My husband M.Subramanayam died on 11.12.81. He worked
as Mazdoor Man under PWI, Vijayawada I am submitted many
representations to the Divisional Railway Manager, Vijayawada
and I am also written to you about the same in my previous letter.
But till now I have not even received any reply from you.

I request you to kindly grant me family pension and
compassionate appointment as early as possible.

Thanking You Sir,

Yours faithfully,

Copy to:

(M.Lakshmi)
The Divisional Railway Manager, W/o M.Subramanayam (late)
South Central Railway, Vijayawada. Mazdoor Man, S.C.Railway,
Vijayawada.



29-11-1994.

To

The Divisional Railway Manager,
Vijayawada.

Sir,

Sub: My letters dated.28-8-81, 7-1284, 2-3-89
for pension.

-00-

My husband died on 11.12.81 while working in Railways.

I have submitted letters for temporary status and family pension
but in vain. I am suffering from poverty.

Hence I request you to kindly grant me family pension and
compassionate appointment for which act of kindness. I am grateful
to you.

Thanking You

Yours faithfully,

Copy to:

(M.Lakshmi @)
W/o M.Subramanayam (late)

General Manager, S.C.Railway,
Rail Nilayam, Secunderabad.



13-8-1996.

To

The General Manager
S.C.Railway, Rail Nilayam,
Secunderabad.

Sir,

Sub: Husband died death benefits compassionate
appointment and Family pension requested.

- 00 -

I submitted two letters to your for compassionate appointment
and family pensions my husband died as Mazdoor Man in Railway
Vijayawada. I have not received my reply from your office.

I am not in good health. I am also suffering because no
one is helping me. Therefore I most humbly request your to
kindly grant me compassionate and Family pension and urgently.

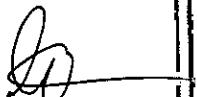
Thanking You Sir,

Yours faithfully,

Copy to:

The divisional Railway,
Manager, S.C.Railway,
Vijayawada.

(M.Lakshmi)
W/o M.Suramanayam (late)
Mazdoor Man, S.C.Railway,
Vijayawada.



18-8-97.

To

The Divisional Railway Manager,
Vijayawada.

Sir,

My representation for family pension and compassionate appointment have not been granted by the Department. Though I am eligible for family pension and compassionate appointment, I am not given justice. So many years passed.

I request you to kindly grant me family pension and compassionate appointment at the earliest without delay.

Thanking you

Yours sincerely

(M.Lakshmi)

W/o M.Subrahmanayam(late)
(Mazdoor Man,S.C.Railway,
Vijayawada.)

copy to:

General Manager,
S.C.Railway,
Secunderabad.

32

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

O.A. REGD. NO 2813(97)

Date: 4.9.97

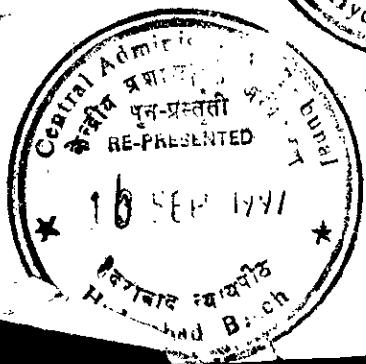
Sh. G. V. Selvar Babu, Adv.

I am to request you to rectify the defects mentioned below in your application within 14 days from the date of issue of this letter, failing which your application will not be registered and action under Rule 5 (4) will follow.

Subsequent value stamps to be affixed
to the Vakalat (A.W.F. stamp)

- 1) Material Papers to be attached.
- 2) Material Papers (Affidavits) to be done.
- 3) Material Papers (Affidavits) to be filed.
- 4) Complete sets of Respondent copy to be filed.
- 5) Representations from applicants to be filed.
- 6) The name of the counsel to be shown on the Vakalat.


DEPUTY REGISTRAR (JUDL)



4/9/97
Complied with
Sh. G. V. Selvar Babu
11/9/97

Agd

6/6/97

33

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
O.A.NO. 1250/97.
Date of Order: 25-9-97.

Between:

M.Lakshmi.

.. Applicant.

and

1. Union of India rep. by General Manager,
SC Rly, Railnilayam, Secunderabad.
2. The Divisional Railway Manager,
SC Rly, Vijayawada.
3. The P.W.I. (Permanent Way Inspector),
SC Rly, Vijayawada.

.. Respondents.

For the Applicant: Mr. G.V. Sekhar Babu, Advocate.

For the Respondents: MR.C.V.Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Mr.Sekhar Babu for the applicant who is a widow aged 37 years. She lost her husband in 1981 when she was 20 years old. She is seeking an appointment on compassionate grounds, since according to her, her husband late Mr.Subramanyam passed away on duty.

The respondents may examine the request to the extent feasible, but with utmost sympathy, with reference to such records as may be available with them. A suitable reply may be given to her representation dt. 18.8.1997~~at~~ Page-1, Annexure-19 to the OA.

Thus the OA is disposed of at the admission stage.

AM, M
Deputy Registrar

-2-

S.A.1250/97

To

1. The General Manager, Union of India,
SC Rly, Railnilayam, Secunderabad.
2. The Divisional Railway Manager,
SC Rly, Vijayawada.
3. The P.W.I.(Permanent Way Inspector)
SC Rly, Vijayawada.
4. One copy to Mr.G.V.Sekhar Babu, Advocate, CAT.Hyd.
5. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
6. One spare copy.

pvm

off
6/10/97

I Court.

TYPED BY:

CHECK BY:

COMPARED BY:

APPROVED

IN THE CENTRAL ADMINISTRATIVE
HYDERABAD BENCH AT HYD**BUNAL**

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA P

DATED:- 25/9/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No..

in

O.A.No. 1250/97

T.A.No.

(W.P.)

Admitted and Interim directions issued

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

| |
|---|
| केन्द्रीय प्रशासनिक अधिकार Central Administrative Tribunal |
| DISPATCH |
| - 1 OCT 1997 |
| हैदराबाद आयोडी HYDERABAD BENCH |